

NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

Application No. 144 of 2017

BETWEEN

Umarshad Khan & Ors. Applicants

VERSUS

State of Maharashtra & Ors. Respondents

**WRITTEN SUBMISSIONS
by Respondent No.7
(Rizvi Land and Developer Pvt. Ltd.)**

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Date: **11-April-2023**

Place: Pune

Filed by:



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BE(Mech), ME(Prod)VJTI, CE, FIE, LLM, IIE Arbitrator, [MAH/349/2012]
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MOST RESPECTFULLY SUBMITTED:

1. Respondent No. 7 (Rizvi Land and Developer Pvt. Ltd.) most respectfully submits the update and status on site, as of date.

- a. **The construction at the site is stopped.**
- b. STP is in good working condition for operation. Due to objections from Rehab tenants, we were not able to operate.
- c. Dual Plumbing system has been provided for grey and black water separation. As such treated water in STP can be recirculated.
- d. Separate toilets facilities are provided for the labours near Sale Building.

2. In the Slum Rehabilitation project under SRA, unless the earlier slums move/shifted to some temporary accommodation and space at the site is constructed, the work couldn't start. We need to shift the existing slums, create the space, do the construction, rehab the slum dwellers, and move further. This takes much longer time than plain and simple construction on vacant land.

3. **Our earlier EC dated 23/01/2012 expired** on 23/01/2022. We applied for the EC to SEIAA-Maharashtra/SEAC-2 in the year 2018. This application

for the existing (incomplete) project for validity extension + expansion is before SEAC II and the same has differed on the ground of IOA /LOI/CC from SRA and pendency of court case i.e., NGT matter OA 144/2017.

SEAC-II 172nd meeting dated 4th, 5th, 6th May 2022

*“ Committee also noted that there is pending court case with respect to project in NGT, Pune and PP has not submitted details/status of pending court case. Therefore, Committee decided to defer the proposal till the project receives IOA/LOI/CC from SRA and **PP submits details/status of pending court case in NGT, Pune***

***Decision:** In view of above, committee decided to defer the proposal and will be appraised afresh after compliance of the above points. ”*

However, mentioning that the matter is pending before Hon’ble National Green Tribunal, the SEIAA has not granted us the EC. In fact, Hon’ble Tribunal, right from the beginning till today, had never ever given a stay or status quo order.

4. We received 'Consent to Establish' on 20/07/2022 which is valid till 09/01/2027. The consent to operate for the same is in process.

5. As such the construction at the site has been stopped. The remaining project and all ancillary and allied work as committed in EC / Consent, can't be completed.

6. Due to the above, we have not started the work of the 4 nos. of the Rehab Building.. Eligible slum-dwellers also are waiting for their premises to be constructed.

7. So far, we have completed 5 Rehab Buildings.. An Occupancy Certificate has been obtained for the same and the possession has been handed over to slum-dwellers in phases, the last one on 27/02/2022.

8. We have completed so far only 1 no. of Sale Building (which has A & B Wing). The OC has been obtained for the same on 05/03/2020. The C, D, and E Wings are under construction, but yet incomplete. **The work of 1 no. of Sale Building is yet not started,** for the pendency of EC.

9. The inspection of the site has been done by the Regional Office of MoEFCC. This is also the prerequisite for the consideration of the application for

the expansion of EC. The Visit Report dated 17/03/2023 is already on the record of the Hon'ble Tribunal.

10. We are committed to complete the project as per the conditions of the EC and 'Consent to Establish'. Each and everything that is submitted, approved, and granted in EC and Consent shall be finally constructed in phases and stages along with the progress of the project. Nothing shall be left undone.

11. The Hon'ble Tribunal may kindly clarify in rem that the SEAC-2 and SEIAA-Maharashtra are free to function in accordance with their statutory duty, when there is no stay or status order from the Hon'ble Tribunal OR any other competent Court.

12. We urge the Hon'ble Tribunal to take these Written Submissions on record and pass the appropriate orders.

Date: **11-April-2023**

Place: Pune



Raghunath Mahabal
Advocate for Respondent No. 7

Signed and submitted this Written Submission on specific approval and instructions of the M/s Rizvi Land and Developer Pvt. Ltd.

Minutes of the 172nd meeting of the State Level Expert Appraisal Committee-II (MMR & Konkan Region) held on 4th, 5th & 6th May, 2022 through Video Conferencing.

Item No.3: RIZVI ESTATES & HOTELS PVT. LTD. (SIA/MH/MIS/238255/2021).

Environmental Clearance for Proposed amendment and expansion in earlier EC for Residential cum commercial project with SRA Scheme on Plot bearing Plot bearing CTS No. 6422, 6422/1 to 31, 6423, 6423/1 to 6, 6424-A, 6424 B, 6424-B/1 to 4, 6424-C, 6424-C/1 to 3, 6426, 6426/1 to 17, 6427, 6427/1 to 16, 6429-A, 6429-A/1 to 11, 7370, 7374, 7375, 7376-A, 7376- A/1 to 16, 7377, 7379, 7379/1 to 3, 7381, 7381/1 to 16, 7382, 7382/1 to 3, 7394, 7394/1 to 6, 7396, 7396/1 to 6, 7400, 7401 (pt.), 7402, 7402/1 to 17, 7403-A, 7403A/1 to 47, 7403B, 7403D, 7403D/1-20, 7408, 7408/1 to 6, 7437,7437/1- 53, 7438, 7438/1-7, 7440, 7440/1-14, 7441,7441/1-14, 7448, 7448/1-17, 7451, 7451/1 to 11, 7395, 7446A, 7446A/1-6, 7446B, 7447, 6425A, 6425A/1-9, 6425B, 6425B/1-6, 7449, 7449/1-4, 7450, 7450/1-12, 6421, 6421/1-20, 6428(pt.), 7364, 7383, 7383/1-3, 7384, 7401, 7401/1-16, 7403-A/48, 7404, 7405, 7406, 7407, 7409, 7409/1-10, 7412, 7412/1-2, 7413, 7413/1-4, 7414, 7428, 7428/1- 12, 7430, 7430/1-9, 7431A-2-10, 7431B, 7432, 7432/1-5, 7433, 7433/1-10, 7435, 7436, 7436/1-6, 7442(pt.), 7443, 7445, 7445/1-2, 7452, 7453, 7453/1-6, 7454, 7454/1-6, 7455, 7455/1-8, 7456, 7456/1-13, 7457, 7458, 7458/1-11, 7459 & 7459/1-29 of village Kolekalyan, Santacruz (E), Mumbai by RIZVI ESTATES & HOTELS PVT. LTD.

Introduction:

PP submitted the application for amendment & expansion in earlier EC to their proposed Residential-cum-Commercial project with SRA scheme having Total plot area of 30,008.23 Sq. Mtrs, Total construction area of 89,287.01 Sq. Mtrs and FSI area of 57,674.35 Sq. Mtrs. PP proposes to construct 12 Nos. of Rehab buildings and 2 Nos. of Sale buildings as mentioned at Sr.no.5 of the project details.

Representative of PP was present during the meeting along with Environmental Consultant Mahabal Enviro Engineers Pvt Ltd. The details of project are as mentioned below:

Sr. No.	Description	Details	Unit
1	Plot Area	30,008.23	m ²
2	FSI Area	57,674.35	m ²
3	Non FSI Area	31,612.66	m ²
4	Total Built-up Area	89,287.01	m ²

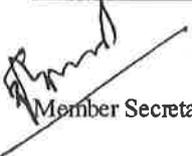
Member Secretary

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Chairman

Minutes of the 172nd meeting of the State Level Expert Appraisal Committee-II (MMR & Konkan Region) held on 4th, 5th & 6th May, 2022 through Video Conferencing.

Sr. No.	Description	Details			Unit
5	No. of Buildings & Configuration	Residential:			
		Building name	Building Configuration	Height of building (m)	
		Rehab Building A-1	G+8	26.40	
		Rehab Building A-2	G+8	26.40	
		Rehab Building A-3	G+7	24.00	
		Rehab Building A-4	G+7	23.80	
		Rehab Building A-5	G+7	23.50	
		Rehab Building A-6	G+7	23.50	
		Rehab Building A-7	G+7	23.50	
		Rehab Building A-8	G+8	26.40	
		Rehab Building A-9	G+7	23.50	
		Rehab Building A-10	G+8	26.40	
		Rehab Building A-11	G+8	26.40	
		Rehab Building A-12	G+8	26.40	
		Sale Building S-1	1B+ St + 1 Flr.(Part Podium)+2 nd to 9 th Upper Flr.	29.30	
		Sale Building S-2	Pit+ St + 1 Flr.(Part Podium)+2 nd to 9 th Upper Flr.	29.30	


Member Secretary

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Chairman

Minutes of the 172nd meeting of the State Level Expert Appraisal Committee-II (MMR& Konkan Region) held on 4th, 5th & 6th May, 2022 through Video Conferencing.

Sr. No.	Description	Details	Unit
6	Nos. of flats and Commercial area	Sale: Flats: 211 Nos, Res/ Comm: 10 No., Rehab: Flats: 836 Nos, Res/ Comm: 12 No., Comm: 86 Nos. PAP: 485 Nos. Amenities: 44	Nos. m ²
7	Total Population	8,140	Nos
8	Water requirement	1,064	KLD
9	Sewage generation	993	KLD
10	STP Capacity and STP technology	Total: 5 STPs of 1100; MBBR	KLD
11	STP Location	Ground and Below ground level	-
12	Solid Waste Generation	Total: 3953 Kg/d (Biodegradable: 2372 Kg/day) Biodegradable waste will be composted by Mechanical Composting) Non-biodegradable waste: 1,581 Kg/day	Kg/d
13	RG Required & Provided	Green belt required: 2,215.00 & Green belt provided: 2444.43 (Ground: 2220.00 m ² and Podium: 224.00 m ²)	m ²
14	Power Requirement	7.9 (Reliance Energy)	MW
15	Energy Saving (total)	Total: 22% (Solar: 16)	%
16	No. of DG Set and Capacity	Total: 850 (1 x 400 kVA, 1 X 450 kVA)	kVA
17	Parking 4W	4-wheeler: 390	Nos.
18	RWH details	Rain water Harvesting Tanks capacity: 400	ML
19	Project cost	Rs. 220.16	Cr
20	EMP Cost	Capital Cost: 484.3 Crs and O&M Cost: 29.1 Crs/yr	Rs.

Deliberation:

PP informed that the project comes under the jurisdiction of Municipal Corporation of Greater Mumbai (MCGM). PP also informed that the project had received earlier EC vide letter No. SEAC-2011/CR-760/TC-2, dated: 23.01.2012 for plot area of 15,429.00 Sq. Mtrs, Total construction area of 58,741.32 sq. Mtrs and FSI Area of 41,027 Sq. Mtrs. PP further informed that they have started construction on site as per earlier EC and completed total construction area of 30,306.44 Sq. Mtrs (FSI area of 20,649.56 Sq. Mtrs).

PP submitted that they have proposed amendment/expansion in earlier EC due to increase in plot area and BUA. The comparative statement showing the details of project as per the earlier EC and the proposed project is as below:

Member Secretary

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Chairman

Minutes of the 172nd meeting of the State Level Expert Appraisal Committee-II (MMR& Konkan Region) held on 4th, 5th & 6th May, 2022 through Video Conferencing.

Sr. No	Particulars	Earlier EC vide No. SEAC-2011 /CR.760 /TC.2 dated 23.01.2012	Proposed Amendment/Expansion	Remarks
1	Total Plot Area	15,429 m ²	30,008.23 m ²	14,579.23 m ² plot area added
2	FSI Area	41,027 m ²	57,674.35 m ²	Increased due to increase in plot area
3	Non- FSI Area	17,714.32 m ²	31,612.66 m ²	
4	Total Construction area	58,741.32 m ²	89,287.01 m ²	
5	Building details	9 rehab buildings (G+7 Floors) 2 Sale buildings (2B+G+8 Floors)	12 rehab buildings: (G+7/8 Floors) 2 Sale buildings S1: 1B+St+1 Floor (Pt Podium) + 2 nd +9 th Floor S2: Pit + S + 1st Floor (Part Podium) + 2 nd +9 floor	Increased
6	Tenement and commercial area details	Rehab: Flats 449 Nos, R/C: 09 Nos. Comm: 60 Nos, PAP: 268 Nos. Amenities: 24 Sale buildings: 18,618.82 m ²	Rehab: (Flats) 836 Nos, R/C: 12 Nos. Comm: 86 Nos. PAP: 485 Nos. Amenities: 44 Nos. Sale (Flats): 211 Nos. Sale (R/C): 10 Nos.	Increased
7	Population	----	8,140 Nos	Increased due to increase in population
8	Water Requirement	582 KLD	1,064 KLD	
9	Sewage Generation	466 KLD	993 KLD	Increased due to increase in population
10	STP details total	500 KLD(MBBR)	1,100 KLD (MBBR)	

Member Secretary

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Minutes of the 172nd meeting of the State Level Expert Appraisal Committee-II (MMR& Konkan Region) held on 4th, 5th & 6th May, 2022 through Video Conferencing.

Sr. No	Particulars	Earlier EC vide No. SEAC-2011 /CR.760 /TC.2 dated 23.01.2012	Proposed Amendment/Expansion	Remarks
11	Solid waste generation	Total: 2,226 Kg/d	Total: 3,953 Kg/d	Increased due to increase in population
		Biodegradable: 890 Kg/d Mechanical composting	Biodegradable: 2372 Kg/d Mechanical composting	
		Non-Biodegradable: 149 TPD	Non-Biodegradable: 134 TPD	
12	Power Requirement	Demand Load: 3.6 MW	Demand Load: 4.1 MW	Increased due to increase in area
13	D.G set	850 kVA	850 kVA	
14	Green belt development	1,377.92 m ²	2,444.43 m ²	Increased due to increase in plot area.
15	Parking provided	4-wheeler: 296 Nos.	4-wheeler: 390 Nos.	Increased

PP submitted that the site is accessed by 13.40 Mtr. & 12.0 Mtr. wide DP road. PP further submitted that the project was registered on MPCB portal vide no SEIAA-STATEMENT-0000001599. PP also submitted that the project was earlier considered in 82nd, 94th & 135th SEAC-II meeting dated 11.12.2018, 03.04.2019 & 01.07.2020 respectively. However, as per SEIAA circular No- SEIAA-2021/CR104/SEIAA, dated: 29.11.2021, they have submitted their proposal on PARIVESH portal & again the project was considered in 165th SEAC-II meeting dated 17.02.2022, wherein proposal was deferred with some compliance points raised. Accordingly, PP has submitted the compliance of earlier meeting.

During deliberation, Committee noted that PP has submitted application dated: 09.09.2020 for obtaining IOA from Slum Rehabilitation Authority. However, the project has not received IOA from SRA till date. Committee also noted that there is pending court case with respect to project in NGT, Pune and PP has not submitted details/status of pending court case. **Therefore, Committee decided to defer the proposal till the project receives IOA/LOI/CC from SRA and PP submits details/status of pending court case in NGT, Pune.**

Decision:

In view of above, Committee decided to defer the proposal and will be appraised afresh after compliance of above points.


Member Secretary


Chairman

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdwater@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/JD (WPC)/UAN No.0000127092/CR/2207000958

Date: 20/07/2022

To,
 M/s. RIZVI ESTATES AND HOTELS PVT LTD.,
 6422,6422/1-31
 ,6423,6423/1-6,6424A,
 6424B,6424-B/1-4,6424-C
 ,6424- C/1-3,6426,6426/1-17,
 6427,6427/1-16,6249A,6429A/1-
 11,7370,7374,7375,7376A,
 7376A/1-16,7377,7379,
 7319/1-37381,
 7381/1-16,7382,7382/1-3,7394,
 7394/1-6,7396,7396/1-6,7400,7401(PT),
 7402,7402/1-17,7403A,7403A/1-47,
 7403B, 7403D,7403D/1-207408,7408/1-6,
 7437,7437/1-53,7438,
 7438/1-7,7440,7440/1-14,7448,7448/1-17,7
 451,7451/1-11, VillageKolekalyan,Behind
 Kalina Church, Kalina, Santacruz East-
 Mumbai



Your Service is Our Duty

Sub: Revalidation of Consent to Establish for Construction Residential Cum Commercial Projects under SRA scheme.

- Ref:**
1. Application Submitted by SRO-Mumbai-II
 2. Earlier Consent to Establish having No.BO/RO(HQ)/Mumbai/CE/CC-04, Dtd-09.01.2012
 3. SCN issued on 12.04.2022.

Your application NO. MPCB-CONSENT-0000127092

For: grant of Consent to Establish (re-validation) under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **Consent to Establish is valid upto Commissioning of the unit or upto-09.01.2027 whichever is earlier.**
2. **The capital investment of the project is Rs.75 Cr. (As per undertaking submitted by pp).**

3. **The Consent to Establish is valid for Revalidation of Consent to Establish for Construction for Residential Cum Commercial Projects under SRA scheme. named as M/s. RIZVI ESTATES AND HOTELS PVT LTD., 6422,6422/1-31,6423, 6423/1-6,6424A,6424B,6424-B/1-4,6424-C,6424-C/1-3,6426, 6426/1-17,6427,6427/1-16,6249A,6429A/1-11,7370, 7374,7375,7376A,7376A/1-16,7377,7379, 7319/1-37381,7381/1-16,7382,7382/1-3, 7394,7394/1-6,7396,7396/1-6,7400,7401(PT),7402,7402/1-17, 7403A,7403A/1-47,7403B, 7403D,7403D/1-207408,7408/1-6,7437, 7437/1-53,7438,7438/1-7,7440,7440/1-14,7448,7448/1-17,7451,7451/1-11, VillageKolekalyan,Behind Kalina Church, Kalina, Santacruz East-Mumbai on Total Plot Area of 15429 Sq.Mtrs for construction BUA of 58741.32 Sq.Mtrs as per EC granted dated-23.01.2012 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental Clearance issued dtd-23.01.2012	15429.00	58741.32
2	Consent to Establish dtd-09.01.2012	15429.84	58741.48

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	466	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set- 450 KVA	1	As per Schedule -II
S-2	DG Set- 400 KVA	1	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Wet Garbage	890 Kg/Day	OWC	Used as soil manure
2	Dry Garbage	1336 Kg/Day	Disposal	Authorized recyclers

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. PP shall extend the existing B.G. of Rs.5.0 Lakhs and obtain additional B.G.of Rs.5.0 Lakhs towards O&M of STP, OWC and compliance of conditions stipulated in EC and Consent to Operate.
11. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening.
12. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
13. Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
14. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
15. The project proponent shall make provision of charging of electric vehicles in atleast 40 % of total available parking area.
16. The project proponent shall take adequate measures to control dust emission and noise level during construction phase.
17. PP shall submit Bank Guarantee of amount of Rs.24.75 Lakhs (5 times of one term fees x no. of year of violation). The same shall be forfeited as PP has not obtained revalidation of consent to establish after 09.01.2017, thus violated the consent conditions
18. PP shall obtain/Re-validated Environmental Clearance from competent authority for the proposed activity. PP shall not take effective steps towards construction without obtaining Environmental Clearance.
19. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E & Environmental Clearance/CRZ Clearance.

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	100000.00	TXN2112002401	21/12/2021	Online Payment
2	100000.00	TXN2207000183	02/07/2022	Online Payment

Copy to:

1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai II
 - They are directed to ensure the compliance of the consent conditions.
They are directed to extend the exiting B.G.of Rs.5.0 Lakhs and obtain addition B.G. of Rs.5.0 Lakhs towards compliance of consent condition and also obtain and forfeit the
 - B.G. of Rs.24.75 Towards violation i.e.not of obtained re-validation of Consent to Establish.
2. Chief Accounts Officer, MPCB,Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided Proposed Primary, Secondary & Tertiary. based Sewage Treatment Plants (STPs) of combined capacity **500 CMD for treatment of domestic effluent of 466 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	582.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set-450 KVA	Acoustic Enclosure	4.50	HSD 0.142 Kg/Hr	1	SO2	0.068 Kg/Day
S-2	DG Set-400 KVA	Acoustic Enclosure	4.50			SO2	0.068 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm3
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/ C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	5.0 Lakhs	Extend the existing	Towards compliance of consent condition	CtoU or 09.01.2027	CtoU or 09.01.2027
2	Consent to Establish	5.0 Lakhs	Submit within 15 days	Towards compliance of consent condition	CtoU or 09.01.2027	CtoU or 09.01.2027
3	Consent to Establish	24.75 Lakhs	Submit within 15 days	Towards violation that not obtained Re-validation of CtoE	CtoU or 09.01.2027	CtoU or 09.01.2027

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.

Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	Consent to Establish	24.75 Lakhs	Submit within 15 days	Towards violation that not obtained Re-validation of CtoE	Forfeiture B.G. of Rs.24.75 Lakhs after submission	Towards violation that not obtained Re-validation of CtoE

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.

- f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
 - 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
 - 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
 - 9 The treated sewage shall be disinfected using suitable disinfection method.
 - 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
 - 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.

